

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00094/2021**

Jabalpur, this Friday, the 05<sup>th</sup> day of February, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Jagdish Prasad Bajaj S/o Late Shri Driyanomal Bajaj  
Aged about 72 years, Retd. Senior Superintendent of Post  
Offices, R/o 28, Golden Palace Colony,  
Opposite Maa Vihar Tejpur Gadbadi,  
Indore presently residing at B-5,  
Veterinary College Campus,  
South Civil Lines, Jabalpur (MP)-482001

**-Applicant**

(By Advocate – **Shri Deepak Panjwani**)

**V e r s u s**

1. Union of India, through its Secretary,  
Department of Posts, Dak Bhawan,, Sansad Marg,  
New Delhi 110001
2. Chief Post Master General,  
M.P.Circle, 2<sup>nd</sup> Floor, Dak Bhawan,  
Hoshangabad Road, Bhopal-462012
3. The Post Master General  
Indore Region, Indore 452001
4. Senior Superintendent of Post Office,  
Indore City Division, Indore (MP)-452007

**- Respondents**

(By Advocate – **Shri S.P.Singh**)

**O R D E R(ORAL)**

**By Ramesh Singh Thakur, JM:-**

Heard.



2. This Original Application has been filed by the applicant against the inaction on behalf of the respondents for not deciding Annexure A-1 regarding interest part.

3. From the pleadings the case of the applicant is that the applicant got superannuated from the post of Sr. Superintendent of Post Offices, Indore City and his retiral dues were paid on 08.04.2008. Thereafter, on 06.10.2008, Director of Accounts (Postal) Bhopal issued entitlement slip for arrears of benefits of 7<sup>th</sup> CPC which were due to be paid to the applicant. However, the dues remained unpaid, hence on 24.12.2008, the applicant made representation seeking payment of his outstanding dues. On 09.02.2011 respondent No.3 issued an order sanctioning Rs. 1,58,200/- of the gratuity and withholding Rs. 8617/- without any reason. The applicant made number of representations seeking for payment of withheld amount but the respondents did not paid any heed over them.

4. When the applicant did not find any response, the applicant made detailed representation Annexure A-1 which is still pending with the respondents.



5. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/1 in a time bound manner.
6. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.
7. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representation Annexure A/1 in a time bound manner.
8. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation Annexure A/1 within a period of six weeks after receiving the copy of this order.
9. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation filed at Annexure A-1.
10. With these observations, this Original Application is disposed of at admission stage itself.

11. The applicant is directed to make available copy of Original Application along with copy of today's order to the competent authority of the respondents.

**(Naini Jayaseelan)**  
**Administrative Member**  
rn

**(Ramesh Singh Thakur)**  
**Judicial Member**

